

(c) Water bills are raised from time to time to all the residents of the DDA colony/flats in which DDA provides water.

Delhi Jal Board issues water bills to the residents of DDA colonies and DDA flats which are handed over to the Board by DDA. Delhi Jal Board has informed that billing of such DDA residents whose details have been received from DDA has already been started. A few areas recently taken over from DDA in Dwarka and Rohini are yet to be billed due to non-receipt of consumer data from DDA.

Guidelines for real estate developers

3586. SHRI ANIL DESAI : Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that in order to save home buyers from cheating by real estate developers Government has issued certain guidelines;

(b) if so, the details of the guidelines and whether those are implemented by real estate developers; and

(c) whether cheating cases in this sector has reduced to a large extent, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI) : (a) to (c) The Ministry of Housing and Urban Affairs has not issued any such guidelines. However, in order to protect the interest of homebuyers, this Ministry has enacted the Real Estate (Regulation and Development) Act, 2016 (RERA). As per Section 20 of the RERA, the 'Appropriate Government' i.e. the States/UTs are required to establish Real Estate Regulatory Authority to regulate and promote the real estate sector in the respective States/Union Territories (UTs).

As per the provisions of RERA, real estate projects and real estate agents are required to get registered with the Real Estate Regulatory Authority of the concerned State/UT before advertising, marketing, booking and selling in any manner.

Real Estate Regulatory Authority is required to maintain a website, containing relevant details of all registered real estate projects and publish these details for public viewing.

RERA provides for compulsory deposit of seventy percent of the amount realised from allottees in a separate bank account to cover the cost of construction and land.

It also mandates promoter to declare the time period within which, real estate project has to be completed. Promoter is liable for refund of amount with interest and compensation, in case he fails to complete or is unable to give possession of apartment, plot, building to homebuyers as per the terms of the agreement for sale.

RERA farther provides for punishment upto 3 years of imprisonment and/or with fine, which may extend up to ten percent of the estimated cost of the real estate project, in case the promoter fails to comply with the orders, decisions or directions issued by Real Estate Regulatory Authority or Real Estate Appellate Tribunal.

To redress the grievances/complaints/applications of homebuyers. RERA provides for an Adjudicating Officer, Real Estate Regulatory Authority and Appellate Tribunal and provides a robust mechanism for the purpose.

Allocation under 'AMRUT' scheme

3587. SHRI MOHD. ALI KHAN : Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government's attention is drawn to the reports that funds allocated for Atal Mission for Rejuvenation and Urban Transformation (AMRUT) scheme to States are not as per demand;
- (b) if so, the details thereof; and
- (c) whether Government is considering to raise the allocation to AMRUT scheme for early completion of developmental works in urban areas?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI) : (a) and (b) Government of India launched the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) on 25th June, 2015 in 500 cities across the country for a period of five years i.e. from 2015-16 to 2019-20 with focus on development of basic civic amenities in the Mission cities. AMRUT Mission is a centrally sponsored scheme with a total outlay of ₹1,00,000 crore which includes Central Assistance to the extent of ₹50,000 crore for the entire mission period. The project funds under AMRUT has already been allocated among States/Union Territories (UTs) through an equitable formula giving weightage to the urban population of each State/UT (Census 2011) and the number of statutory towns in the State/UT. Central Assistance is released to States/UTs in three instalments of 20:40:40. The first instalment of 20% was released immediately after approval of the State Annual Action